

CHAPTER XI - PETITIONS

- Petitions.** 106. Petitions may be presented or submitted to the House with the consent of the Speaker on -
- (i) a Bill which has been published under rule 59 or which has been introduced in the House;
 - (ii) any matter connected with the business pending before the House; and
 - (iii) any matter of general public interest provided that it is not one -
 - (a) which falls within the cognizance of court of law having jurisdiction in any part of Chhattisgarh or a court of enquiry of a statutory tribunal or authority or a quasi-judicial body, or a commission;
 - (b) which can be raised on a substantive motion or resolution; or
 - (c) for which remedy is available under the law, including rules, regulations, bye laws made under an Act.
- General form of petition.** 107. (1) The general form of petition set out in the first Schedule with such variations as the circumstances of each require, may be used and, if used, shall be sufficient.
- (2) Every petition shall be couched in respectful and temperate language.
- Authentication of signatories to petition.** 108. The full name and address of every signatory to a petition shall be set out therein and shall be authenticated by the signatory if literate, by his signature and if illiterate, by his thumb impression.
- Documents not to be attached.** 109. Letters, affidavits or other documents, shall not be attached to any petition.
- Counter signature.** 110. Every petition shall, if presented by a member, be countersigned by him.
- Petition whom to be addressed and how to be concluded.** 111. Every petition shall be addressed to Vidhan Sabha and shall conclude with a prayer reciting the definite object of the petitioners in regard to the matter which it relates.
- Presentation of petition.** 112. Any petition may be presented by a member, or be forwarded to the Secretary, in which later case the fact shall be reported by him to the house and no debate shall be permitted on the making of such report.
- Form of Presentation.** 113. A member presenting a petition shall confine himself to a statement in the following form :-
- “I present a petition signed by petitioners regarding
- and no debate shall be permitted on this statement.
- Reference to Committee** 114. Every petition after presentation by a member or report by the Secretary, as the case may be, and any petition received when the Vidhan Sabha is not in session, if so directed, by the Speaker shall be referred to the Committee.